

Date: 21.2.1989.

(3)

Mr. B.S. More, for Mr. D.V. Gangal, for the applicant. Mr. R.K. Shetty, for respondents Nos. 1, 2 and 4. Mr. S.R. Atre, for Mr. P.M. Pradhan, for respondent No. 3. Mr. Atre has stated that he would be adopting the reply that would be filed by Mr. Shetty. Mr. Shetty makes a statement that he has received instructions that the respondents want to move for the Principal Bench for transferring this matter for being heard by the Principal Bench as similar applications are pending before several Benches of C.A.T. in the country. However, Mr. Shetty says that he has received any written instructions in writing and, therefore, requests to grant some time for filing the reply. Mr. More has no objection.

Adjourned to 26th April 1989 for reply and further directions.

*P.D. D*

M.P. No. 210/89 for permission to serve copy of the notice on the applicants. (Cat Flag 'A')

& M.P. No. 211/89 for stay. (Cat Flag 'B')

*See*  
3/3/89

3.3.1989

Present Mr. Gangal for the applicant and Mr. Ramesh Danda for the respondents.

By consent adjourned to 21.4.89 for orders in H.P. 210/89 and 211/89.

*P. S. Chaudhuri*  
(P. S. CHAUDHURI) *M. Biju Tumdar*  
M(A) M(J)